

Form No. XI

(Rule 28)

Petition for a Certificate for Leave to appeal to the Supreme Court.

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY APPELLATE
CRIMINAL JURISDICTION SUPREME COURT CRIMINAL
APPLICATION No. OF 19 .**

(For leave to appeal to the Supreme Court)
(In Criminal/ Appeal/Revision/ Application/Confirmation Case No.....
of 20)

Petitioner;
(Original)

versus

Opponent.
(Original)

To
The Honourable the Chief Justice and other Justices of this Honourable Court :

The Petition of

SHOWETH

1. That the Petitioner/Opponent above named was charged with and tried for offences under sectionsby the Judicial Magistrate, First Class,...../Metropolitan Magistrate,...../Session Judge atand was acquitted of all/the offences under sections,but was convicted of the offences under sectionsand was sentenced to death/simple/rigorous imprisonment for.....and/or a fine of Rs.....in default of payment of which to simple/rigorous imprisonment for.....for the offence under section.....and.....(Here give details of sentences for the various offences stating whether the substantive sentences of imprisonment were ordered to run concurrently.).

2. That the Petitioner/Opponent above named being aggrieved by the said order of acquittal/conviction and sentence filed Criminal Appeal No.....in this Honourable Court on

3. That the said appeal came on for hearing before the Court consisting of the Honourable Shri Justice.....and the Honourable Shri Justiceon the.....day of.....who.....(Here briefly state the result of the appeal).

4. That the Petitioner feeling himself aggrieved by the said judgment and order is desirous of appealing to the Supreme Court from the same on the grounds following :-

(Here state the grounds and number them consecutively as i, ii, iii, etc.)

5. That the appeal involves a substantial question of law as to the interpretation of the Constitution.

Or

5. That the case is a fit one for appeal to the Supreme Court.

6. That the petitioner is ready and willing to comply with the rules and orders regulating appeals to the Supreme Court.

The petitioner, therefore, prays that Your Lordships be pleased to grant the petitioner a certificate under Article 132(1)/134(1)(c) of the Constitution that.....(Here state the nature of the certificate as set out in paragraph 5.).

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